

DIVISION BENCH
COURT - II

P-103

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/162(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27TH JUNE 2024

IN THE MATTER OF	UCO BANK VS SUBHAS PODDAR
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. S. K. Ray, Adv.] For Financial Creditor

Ms. Zeba Khan, Adv.

Ms. Muskan Saha, Adv.

Ms. Tanvi Luhariwala, Adv.] For Resolution Professional

Mr. Tapas Kumar Das. Adv.] For Personal Guarantor

ORDER

1. Ld. Counsels for the parties present.
2. Due to pendency of appeal before the Hon'ble NCLAT where the dismissal of Order has been challenged in the Section 7 application against the principal borrower is receiving consideration, we feel it appropriate to adjourn the present matter sine die.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**